GOVERNMENT OF MEGHALAYA HOME (POLITICAL) DEPARTMENT

ORDER

No. POL.75/2020/PtI/58

Dated: Shillong the 14th August, 2020

In continuation to Order No. POL.75/2020/PtI/51, dated 1st July, 2020 the following additional activities are permitted in the State with effect from 20th August, 2020:

- 1. **Yoga institutes and gymnasiums** subject to compliance with SoP dated 3rd August, 2020 issued by the Ministry of Health & Family Welfare (MOHFW) Government of India.
- 2. **Cyber Cafés** subject to compliance with SoP to be issued by the Information Technology and Communication Department, Government of Meghalaya.
- Gaming Parlours subject to compliance with SoP to be issued by the Deputy Commissioner.

The above establishments that wish to resume operations should submit an undertaking to the Deputy Commissioner confirming adherence to the relevant SoP mentioned above and the social distancing protocols issued by the Health & Family Welfare Department, Government of Meghalaya and obtain specific permission from the Deputy Commissioner before commencement of activities.

Deputy Commissioners shall check and verify adherence to all the guidelines and protocols issued by the Central and State Government. Deputy Commissioners shall ensure strict compliance to these guidelines through periodic inspections and regulate the schedule and timing of operations. Deputy Commissioners may restrict the activities and number of establishments to be opened as well as the locations depending on the local situation and to meet the social distancing norms.

(M.S. Rao)
Chief Secretary
Government of Meghalaya

Dated: Shillong the 14th August, 2020

Memo POL.75/2020/PtI/58-A

Copy to:-

1. The Secretary to the Governor of Meghalaya for kind information of the Hon'ble Governor.

2. The Private Secretary to the Chief Minister, Meghalaya for kind information of the Chief Minister.